

(Part-Heard)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.766 OF 2004

SPIC PHARMACUTICALS DIVN.

Appellant (s)

VERSUS

AUTHORITY UNDER SEC.48(1) OF A.P. & ANR.

Respondent(s)

(With prayer for interim relief)

WITH Civil Appeal NO. 768 of 2004

(With prayer for interim relief)

Civil Appeal NO. 767 of 2004

(With prayer for interim relief)

Civil Appeal NO. 1498 of 2004

(With prayer for interim relief and office report)

Date: 22/02/2006 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Appellant(s)

Mr. S. Ganesh, Sr.Adv.

In CA 766/04

Mrs. Bindra Rana,Adv.

Mr. Vikrant Rana,Adv.

Ms. Amaya Singh,Adv.

Ms. Sunanda Yanglem,Adv.

for M/S S.S. Rana & Co.

In CA 768/04

Mr. S. Ganesh, Sr.Adv.

Mr. Kuldeep Parihar,Adv.

Mr. H.S. Parihar,Adv.

In CA 767/04

Mr. S.V. Deshpande,Adv.

In CA 1498/04

Mr. Raj Birbal, Sr.Adv.

Mr. N.K. Sahoo,Adv.

Mr. Pranab Kumar Mullick,Adv.

Contd....2/-

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For Respondent(s)

Mr. N. Kailash Pillai,Adv.

Mr. R. Santhanan Krishnan,Adv.

Mr. Praveen K. Pandey,Adv.

Mr. P. Vijaya Kumar,Adv.

Ms. P. Radha Rani,Adv.

Mr. D. Mahesh Babu,Adv.

Mr. K.L. Sastry,Adv.

Mr. B. Partha Sarthy,Adv.

Mrs. D. Bharathi Reddy,Adv.

Mr. P. Vinay Kumar,Adv.

Ms. Sneha Bhaskaran,Adv.

Mr. R.V. Kameshwaran,Adv.

UPON hearing counsel the Court made the following

O R D E R

Hearing concluded.

Judgment reserved.

arwal)

(Neena Verma)

(Vijay Agg

Court Master

Court Master